



2026:AHC:53340

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 9669 of 2026

Om Prakash And Another

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Chandra Kumar
Counsel for Respondent(s)	:	C.S.C., Sunil Kumar Singh

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioners, learned Standing Counsel for the respondent-State and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioners in the present petition is to direct the respondent no.2 to decide the application of the petitioners dated 28.01.2025 filed in Case No.65 of 2004 expeditiously.
4. It is argued by counsel for the petitioner that the application for execution of the order dated 11.03.2010 is pending consideration though a considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the court concerned to decide the aforesaid application expeditiously strictly in accordance with law and without granting unnecessary adjournment unless there is no legal impediment.

March 16, 2026

Pramod Tripathi

(Prakash Padia,J.)